

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
04-04-2024 AT 10:30 AM**

**Company Petition IB/191/2021
AND
IA(IBC) 1865/2023, IA(IBC) 243/2024 in IA No. 1865/2023 & IA (IBC) 601/2024 in
Company Petition IB/191/2021
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

Kalidindi Venkateswara Raju

...Operational Creditor

AND

Hemarus Therapeutics Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 1865/2023

Learned Senior Counsel Mr Bikki Raveendra Babu, for Respondent nos 1 and 2 present physically.

Mr Malireddy Ramana Reddy, Resolution Professional present through Video Conference.

Learned senior counsel for respondent nos 1 and 2 filed a memo of compliance submitting that all the documents have been submitted to the Resolution Professional. However, the resolution professional submitted that he has received all the documents except one document. Resolution Professional is directed to file a memorandum submitting that he has received the documents and there is no further cause to continue this application. For Resolution Professional memorandum and for discharging the Resolution Professional, matter adjourned to 04.06.2024.

IA(IBC) 243/2024 in IA No. 1865/2023

Learned Senior Counsel Mr Bikki Raveendra Babu, for applicant present physically.

Mr Malireddy Ramana Reddy, Resolution Professional present through Video Conference.

This is an application filed for setting aside the order dated 03.01.2024 in IA 1865/2023. The application was allowed on payment of costs of Rs 10,000/- for which compliance has been filed. Hence, this application is disposed of and order dated 03.01.2024 in IA No 1865/2023 is recalled and accordingly Respondent No.1 in IA No 1865/2023 who was set ex-parte on 03.01.2024 is allowed to contest.

Accordingly, **this application is allowed and disposed of.**

IA (IBC) 601/2024

Learned Counsel Mr Maharshi Viswaraj, for applicant present through Video Conference.

Mr Malireddy Ramana Reddy, Resolution Professional present through Video Conference.

Proof of service filed, however, Learned Senior Counsel Mr Bikki Raveendra Babu present and stated that he had filed Vakalt on behalf of Respondent Nos 1,2,4 and 5. For filing counter, matter adjourned to 04.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)